

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE  
BENCH AT CHENNAI**

**ORIGINAL APPLICATION NO. 247 OF 2021**

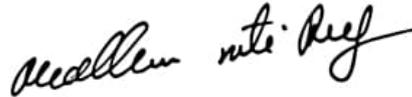
1. D. Damodara Raju,  
S/o D. Venkatrama Raju,  
P.V. Puram village. Sathyavedu mandal,  
Chittoor district, A.P. Pin.517588  
Mobile No.8978136707 and others .... APPELLANT

**-VS-**

1. M/s Sai Lakshmi Balaji Infrastructure Pvt. Ltd,  
located Near Chamarthi Kandriga S.T. Colony,  
P.V. Puram Panchayathi, Sathyavedumandal,  
Chittoor district, A.P. Its registered address is Vignana Nagar,  
Varadaiahpalem Village & Mandal, Chittoor district,  
& 8 Others .... RESPONDENTS

**COUNTER AFFIDAVIT FILED BY THE 9TH RESPONDENT SEIAA A.P**

DATE-15-05-2023



**M/s MADHURI DONTI REDDY  
ADVOCATE  
STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH  
A.P. POLLUTION CONTROL BOARD  
T.T.D. SUPREME COURT OF INDIA**  
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**COUNSEL FOR<sup>9TH</sup> RESPONDENT**

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Mobile No.8978136707 and others

.... APPELLANT

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& 8 Others ....RESPONDENTS

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It is certified that all the documents contained in the above annexure are true copies.

Date: 11.01.2023

  
**Member Secretary  
SEIAA, AP**

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Mobile No.8978136707

**2. D. Vanamma,**

w/o D. Venkatrama Raju,  
P.V. Puram village, Sathyavedu Mandal,  
Chittoor district, A.P. Pin.517588  
Mobile No.8978136707 .....Applicants.

VS

**1. M/s Sai Lakshmi Balaji Infrastructure Pvt. Ltd,**

located Near ChamarthiKandriga S.T. Colony,  
P.V. Puram Panchayathi, Sathyavedumandal,  
Chittoor district, A.P. Its registered address is Vignana Nagar,  
Varadaiahpalem Village & Mandal, Chittoor district,

**2.TirumuruDamodara Reddy,**

S/o Gopal Reddy,  
Managing Director (DIN:03519124),  
Vignana Nagar, Varadaiahpalem Village & Mandal,  
Chittoor district, A.P.

**3.Deputy Director, Mines & Geology,**

526 Greampet, Chittoor district, Chittoor, A.P.

**4. Andhra Pradesh Pollution Control Board,**

Zonal Office: Kurnool, 1st Floor.  
Shankar Shopping Complex,  
Krishna Nagar Main Road, Kurnool - 518002

**5. Environmental Engineer,**

O/o Andhra Pradesh Pollution Control Board,  
Regional Office, N.T. Road, Balaji Colony, Tirupati- 517 502,  
Chittoor district. A.P.

**6. The Dy Executive Engineer,**

Irrigation sathyavedu Chittoor District, A.P,

**7. The Dy, Executive Engineer,**

Roads & Buildings, Nagari,  
Chittoor district, A.P. (**DELETED**)

  
**Member Secretary  
SEIAA, AP**

**8. The District Collector,**  
Chittoor district, Chittoor, A.P.

**9. The Member Secretary,**  
State Level Environment Impact Assessment Authority (SEIAA)  
S.No.33-26-14D/2, Near Sunrise Hospital,  
Pushpa Hotel Centre, Chalamavari Street,  
Kasturibaipet,  
Vijayawada – 520010.

**COUNTER AFFIDAVIT FILED BY THE 5<sup>th</sup>RESPONDENT**

I, Dr. PasalaVenkataChalapathi Rao S/o PasalaLakshmaiah, Aged about 53 years, Member Secretary, State Level Environmental Impact Assessment Authority, Andhra Pradesh do hereby solemnly and sincerely affirm and make oath and state as follows:

1. I am the 9<sup>th</sup> Respondent herein and as such I am well acquainted with the facts of the case.
2. This respondent denies each and every averment made in the affidavit filed in support of the application as false and incorrect except those that are specifically admitted herein in this counter affidavit.
3. With regard to the averments made in paragraph 1 of the affidavit is not related to this respondent and hence there are no remarks.
4. With regard to the averments made in paragraph 2 of the affidavit is denied as false. It is true that the SEIAA has granted Environmental Clearance (EC) to the respondent-1(R1) M/s Sai Lakshmi Balaji Infrastructure Pvt. Ltd., on 08.05.2013 vide order no. SEIAA/AP/CTR-78/2013-793 in 4.569 hectares Road metal & building stone capacity-17096.22m<sup>3</sup>/annum. in Survey Nos. 140/1,3,4,5,7 to 13 & 16 and 141/3,4,6,7 & 8 of P.V. Puramvillage, Sathyavedu Mandal, Chittoor district for a period of 10 Years **(Annexure-I)**

  
**Member Secretary**  
**SEIAA, AP**

5. It is submitted that this proponents submitted application through offline vide letter dt.21.12.2012 Seeking Environmental Clearance for the proposed Road metal and Building Stone in favor of M/s. Sri Lakshmi Balaji infrastructure Pvt Ltd Survey No. 140/1, 3, 4, 5, 7 to 13 & 16 and 141/3, 4, 6, 7 & 8 of P.V. Puram village of Sathyavedu Mandal, Chittoor District.
6. It is submitted that the proposal has been examined and processed in according with EIA notification, 2006 and its amendments thereof & office memorandum dt.18.05.2012 issued by the MoEF&CC, GOI. SEAC, A.P examined the application in its meeting held on 19.03.2013.The project is exempted from the process of public hearing as the mining lease area is less than 25 Ha.
7. It is submitted that the committee considered the project proposal and recommended for issue of Environmental Clearance. The committee SEAC, A.P forwarded their recommendations to SEIAA, A.P. The SEIAA, A.P in its meeting held on 09.04.2013 examined the proposal and the recommendations of SEAC, and decided to issue Environmental Clearance.
8. It is submitted that the proponent field an application through online on 21.02.2020(SIA/AP/MIN/144503/2020) and information submitted on 13.08.2020, seeking EC for Expansion. The proposal has been examined and processed in accordance with EIA notification, 2006 and its amendments thereof & office memorandum dt.18.05.2012 issued by the MoEF&CC, GOI. This proposal has been referred to SEAC,A.P along with all the documents submitted by the proponent for their appraisal and for their specific recommendation on EC aspect. The SEAC examined the application in its meeting held on 24.09.2020. The project fall under B2 category as per the cluster letter issued by Assistant director, Mines and Geology department (ADMG), Govt of AP. After detailed deliberations on the proposal, the committee recommended to issue EC. After SEAC

forwarded their recommendations to SEIAA, A.P. The SEIAA, A.P in its meeting held on 30.09.2020 examined the proposal and the recommendation of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue Environmental Clearance.

9. It is submitted that the SEIAA,A.P. issued Environmental Clearance vide order no. SEIAA/AP/CTR/MIN/02/2020/1733-493 on dt.23.10.2020 for expanded capacity -213439m<sup>3</sup>/annum.
10. With regard to the averments made in paragraph 3 of the affidavit is denied as false. It is true that there is a condition in EC order under the Specific Conditions under Air Pollution, "Greenbelt shall be developed along the boundary of mining lease area with tall growing trees, with the native species in consultation with the local DFO/Agriculture Department" is imposed.
11. With regard to the averments made in paragraph 4 to 8 of the affidavit is denied as false. It is submitted that the APPCB is the compliance monitoring authority for EC conditions as per the G.O.MS.No.120 on 01.11.2018 and will take necessary action in case of any violation is observed (**Annexure-II**).

**Action Taken Report:**

- a. Further it is to submit that in the absence of monitoring mechanisms with SEIAA, A.P, The Govt., of A.P has issued a G.O.Ms.NO.120, dt.01.11.2018 delegating the powers to monitor the compliance of Environmental Clearance conditions to the APPCB.
- b. Accordingly the O.A.No. 247 of 2021 (SZ) has been forwarded to APPCB for taking necessary action on verification of the affidavit vide E-mail dt: 11.07.2022.
- c. Hence the APPCB, Regional office reply received through Email Dt on 03.11.2022.(**Annexure-III**)

  
Member Secretary  
SEIAA, AP

d. As per the Hon'ble NGT order dt 04.01.2022, the NGT has appointed a committee comprising of (1) senior officer from SEIAA, (2) A Senior Officer from Ministry of Environment forest and Climate Change (MoEF&CC), Integrated Regional Office, Vijayawada, (3) Senior Officer from the Andhra Pradesh Pollution Control Board (APPCB) as nominated by its Chairman and (4) The Deputy Director, Mines & Geology, Greampet , Chittoor District, Andhra Pradesh to inspect the area in question and submit a factual as well as action taken report, if any violation are found. Prof. Sri K. Tyagaraju SEAC member represented SEIAA, A.P, and attended the joint inspection on 10.02.2022 as part of joint inspection committee for which mining department is nodal agency of the joint committee. **(Annexure-IV)** The deputy director of mines and Geology, chittoor has requested Hon'ble NGT for 2 weeks time for submission of report vide letter dated 08.03.2022. The joint inspection committee report is awaited.

12. With regard to the averments made in paragraphs 9 of the affidavit is not related to this respondent and hence there are no remarks.
13. With regard to the averments made in paragraph 10 of the affidavit is denied as false. It is submitted that the APPCB is the compliance monitoring authority for EC conditions as per the G.O.MS.No.120 on 01.11.2018 and will take necessary action in case of any violation is observed.
14. With regard to the averments made in paragraphs 11 to 15 of the affidavit is not related to this respondent and hence there are no remarks.
15. With regard to the averments made in paragraph 16 of the affidavit is denied as false. It is submitted that the APPCB is the compliance monitoring authority for EC conditions as per the G.O.MS.No.120 on

01.11.2018 and will take necessary action in case of any violation is observed.

16. With regard to the averments made in paragraph 17 of the affidavit is denied as false. It is submitted that the APPCB is the compliance monitoring authority for EC conditions as per the G.O.MS.No.120 on 01.11.2018 and will take necessary action in case of any violation is observed.
17. With regard to the averments made in paragraph 18 of the affidavit is denied as false. It is submitted that the APPCB is the compliance monitoring authority for EC conditions as per the G.O.MS.No.120 on 01.11.2018 and will take necessary action in case of any violation is observed.
18. With regard to the averments made in paragraph 19 to 25 of the affidavit is not related to this respondent and hence there are no remarks.
19. With regard to the averments made in paragraph A to M of the affidavit in grounds is denied as false. It is submitted that the APPCB is the compliance monitoring authority for EC conditions as per the G.O.MS.No.120 on 01.11.2018 and will take necessary action in case of any violation is observed. A copy of this affidavit has been forwarded to APPCB on 11.07.2022 for taking necessary action
20. It is submitted that As per the Hon'ble NGT order dt 04.01.2022, the NGT has appointed a committee comprising of (1) senior officer from SEIAA, (2) A Senior Officer from Ministry of Environment forest and Climate Change (MoEF&CC), Integrated Regional Office, Vijayawada, (3) Senior Officer from the Andhra Pradesh Pollution Control Board (APPCB) as nominated by its Chairman and (4) The Deputy Director, Mines & Geology, Greampet , Chittoor District, Andhra Pradesh to inspect the area in question and submit a factual as well as action taken report, if any violation are found. Prof. Sri K. Tyagaraju SEAC member represented

SEIAA, A.P, and attended the joint inspection on 10.02.2022 as part of joint inspection committee for which mining department is nodal agency of the joint committee. The deputy director of mines and Geology, chittoor has requested Hon'ble NGT for 2 weeks time for submission of report vide letter dated 08.03.2022.

21. It is submitted that this respondent craves leave of this Hon'ble Tribunal to raise additional counter in the course of proceedings, if required.

In the above circumstances, it is humbly prayed that this Hon'ble Tribunal may be pleased to dismiss the above original application No. 247 of 2021 and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice.

Solemnly affirmed Vijayawada  
Andhra Pradesh on  
this the 11<sup>th</sup> day of January, 2023  
and signed his name in my presence

**BEFORE ME**



Advocate

### VERIFICATION

I, Dr. PasalaVenkataChalapathi Rao S/o PasalaLakshmaiah, Aged about 53 years, Member Secretary, State Level Environmental Impact Assessment Authority, Andhra Pradesh do hereby verify that the contents of Para's of Counter Affidavit are based on record and information are true to the best of my knowledge and belief.

Hence, verified on the 11<sup>th</sup> day of January 2023 at Vijayawada

DEPONENT

  
Member Secretary  
SEIAA, AP

	State Level Environment Impact Assessment Authority (SEIAA)
	Andhra Pradesh
	Government of India
	Ministry of Environment & A-3, Industrial Estate, Sanathnagar, Hyderabad - 500 018.

REGD.POST WITH ACK.DUE

Order No. SEIAA/AP/CTR - 78/2013. - 793.

Dt: 08.05.2013

Sub: SEIAA, A.P. - 4.569 Ha. Road Metal & Building Stone of M/s. Sai Lakshmi Balaji Infrastructure Pvt. Ltd., Sy.No. 140/1,3, 4,5,7 to 13 & 16 and 141/3,4,6,7 & 8, P.V. Puram (V), Sathyavedu (M), Chittoor District - Environmental Clearance - Issued - Reg.

I. This has reference to your application submitted vide Ir. dt. 21.12.2012 in this regard, seeking Environmental Clearance for the proposed Road Metal & Building Stone in favour of M/s. Sai Lakshmi Balaji Infrastructure Pvt. Ltd., Sy.No. 140/1, 3, 4, 5, 7 to 13 & 16 and 141/3,4,6,7 & 8, P.V. Puram (V), Sathyavedu (M), Chittoor District. It was reported that the nearest human habitation viz., Chemarthikandriga (V) exists at a distance of about 0.8 km from the mine lease area. It was noted that the capital investment of the project is Rs. 70.0 Lakhs and capacity of the project is as follows:

Mining of Recovery Aggregate: 17,096.22 m<sup>3</sup>/Annum.

Mining of Rock Sand : 2011.32 m<sup>3</sup>/Annum.

II. It is a semi-mechanized opencast quarry. The Blocks are cut by using jack hammer drilling, blasting and wedge-cutting. The separated blocks are dressed manually. It is reported that the life of the Mine is estimated as 10 years. The total mine lease area is 4.569 Ha.

III. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof, & Office Memorandum dt. 18.05.2012 issued by the MoE&F, GOI. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on 19.03.2013. The project is exempted from the process of public hearing as the mining lease area is less than 25 Ha., in accordance with the guidelines approved by the SEIAA, AP for processing the applications of mining projects. Based on the information furnished, presentation made by the proponent and the consultant M/s. Sri Sai Manasa Nature Tech. (P) Ltd., Hyderabad; the Committee considered the project proposal and recommended for issue of Environmental Clearance. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 09.04.2013 examined the proposal and the recommendations of SEAC, and decided to issue Environmental Clearance. The SEIAA, A.P hereby accords prior Environmental Clearance to the project as mentioned at Para no. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

A. Specific Conditions:

a) Air Pollution:-

- i. Wet drilling & wire saw cutting method shall be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
- ii. Greenbelt shall be developed along the boundary of mining lease area with tall growing trees, with the native species in consultation with the local DFO/Agriculture Department.
- iii. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
- iv. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GOI on 16.11.2009.

Information Furnished  
Under RTI-Act 2005

- v. The following measures are to be implemented to reduce transportation of mineral:-
- Roads shall be graded to mitigate the dust emission.
  - Water shall be sprinkled at regular interval on the main service roads by water sprinklers to suppress dust.
- vi. The following measures are to be implemented to reduce Noise pollution:-
- Proper and regular maintenance of vehicles and other equipment.
  - Limiting time exposure of workers to excessive noise.
  - The workers employed shall be provided with protection equipment like earmuffs etc.
  - Speed of trucks entering or leaving the mine is to be limited to a maximum speed of 25 kmph to prevent undue noise from empty trucks.
- vii. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010; dt. 11.01.2010 issued by the MoE&F, GOI to control noise to the prescribed levels. Workers engaged in operations of HEMM, etc should be provided with ear plugs/muffs.

b) Water Pollution:-

- i. The source of water is Bore wells/ tankers. Total water requirement is 3.0 KLD. Out of that, 0.8 KLD is used for dust suppression; 0.5 KLD is used for development of green belt; 1.7 KLD is used for domestic purpose. Wastewater generated from the domestic section is to be disposed into septic tank followed by soak pit.
- ii. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.
- iii. Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells by the project proponent in and around project area in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Data thus collected should be sent at regular interval to MoEF, CGWA and CGWB, Southern Region, Hyderabad.
- iv. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.
- v. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

c) Solid Waste :-

- i. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- ii. The following measures are to be adopted to control erosion of dumps:-
  - Retention/toe walls shall be provided at the foot of the dumps.
  - Worked out slopes are to be stabilized by planting appropriate shrub/grass species on the slopes.
- iii. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and transboundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by APPCB.

**General Conditions:**

- i. This order is valid for a period of 10 years OR the expiry date of mine lease period issued by the Government of A.P., whichever is earlier. It was reported that the life of the mine is 10 years.
- ii. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.
- iii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.
- iv. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA and Ministry's Regional office, Bangalore on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year.
- v. Officials from the Regional Office of MoE&F, Bangalore who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MoE&F, Bangalore.
- vi. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
- vii. Data on ambient air quality should be regularly submitted to the Ministry including its Regional Office located at Bangalore and the State Pollution Control Board/ Central Pollution Control Board once in six months.
- viii. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- ix. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
- x. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- xi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xii. The funds earmarked for environmental protection measures (Capital cost of Rs 3.0 lakhs & Recurring cost of Rs. 0.50 lakhs/annum) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Bangalore.
- xiii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.

Information Furnished  
under RTI-Act 2005

- xiv. The project authorities should advertise at least in two local newspapers circulated, one of which shall be in the vernacular language of the locality concerned within 7 days of the issue of the clearance letter informing that the project has accorded environmental clearance and a copy of the clearance letter is available with State Pollution Control Board and SEIAA, A.P.
- xv. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xvi. The proponent shall obtain all other mandatory clearances from respective departments.
- xvii. Environmental clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.
- xviii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xix. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xx. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxi. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

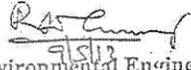
Sd/-  
MEMBER SECRETARY,  
SEIAA, A.P.

Sd/-  
MEMBER,  
SEIAA, A.P.

Sd/-  
CHAIRMAN,  
SEIAA, A.P.

To  
Sri T. Damodar Reddy, MD,  
M/s. Sai Lakshmi Balaji Infrastructure Pvt. Ltd.,  
(4,569 Ha. Road Metal & Building Stone Quarry)  
Vignana Nagar, Varadappalem (V & M),  
Chittoor District  
Ph: 9440274694.  
E-mail: [drconstructionstdr@gmail.com](mailto:drconstructionstdr@gmail.com)

// T.C.E.B.O//

  
9/5/12  
Jt. Chief Environmental Engineer  
(UH-I)

File No.APPCB-11033/99/2020-TEC-EC-APPCB

	<b>State Level Environment Impact Assessment Authority (SEIAA)</b>
	<b>Andhra Pradesh</b> <b>Ministry of Environment, Forests &amp; Climate Change</b> <b>Government of India</b>
D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010	

REGD.POST WITH ACK.DUEOrder No. SEIAA/AP/CTR/MIN/02/2020/1733 -493

23/10/2020

Sub SEIAA, A.P. – 4.569 Ha Road Metal and Building Stone of Sai Lakshmi  
 : Balaji Infrastructure Private Limited at Sy. Nos.140/1, 3, 4, 5, 7, 8,9,10,11,12,13,16 & 141/3,4,6,7,8 of, P.V.Puram Village, Sathyavedu Mandal, Chittoor District, Andhra Pradesh - Environmental Clearance - Expansion - Issued - Reg.

23.10.2020  
**DESPATCH**  
 VAW

I. This has reference to your application submitted through online on 21.02.2020 (SIA/AP/MIN/144503/2020) and information submitted on 13.08.2020, seeking Environmental Clearance for expansion of 4.569 Ha, Road Metal & Building Stone Mine at Sy. No.140/1, 3, 4, 5, 7, 8,9,10,11,12,13,16 & 141/3,4,6,7,8 of, P.V.Puram Village, Sathyavedu Mandal, Chittoor District, Andhra Pradesh in favour of Sai Lakshmi Balaji Infrastructure Private Limited. It was reported that the nearest human habitation viz., Chemarthikandriga SC colony (V) exists at a distance of about 0.5 km from the mine lease area. It was noted that the capital investment of the project is Rs.1.0 Crore and capacity of the project is as follows:

**Mining of Road Metal & Building Stone – Expansion from 17,096.22 m<sup>3</sup>/annum to 2,13,439 m<sup>3</sup>/annum in 4.569 Ha.**

- I. As seen from the Mining plan approved by the competent Government Authority the following two aspects are noted.
- i. The location of the mine is as follows:

Sl.No	Latitude	Longitude
1.	13°30'38.80117"N	79°52'25.35147"E
2.	13°30'38.80117"N	79°52'25.35147"E
3.	13°30'36.80117"N	79°52'25.35147"E
4.	13°30'36.80117"N	79°52'25.35147"E
5.	13°30'35.80117"N	79°52'25.35147"E
6.	13°30'33.80117"N	79°52'25.35147"E
7.	13°30'31.80117"N	79°52'25.35147"E

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8.	13°30'30.83930"N	79°52'25.35147"E
9.	13°30'29.98715"N	79°52'25.35147"E
10.	13°30'28.76288"N	79°52'25.35147"E
11.	13°30'28.73172"N	79°52'25.35147"E
12.	13°30'27.14312"N	79°52'25.35147"E
13.	13°30'28.60935"N	79°52'25.35147"E
14.	13°30'27.24103"N	79°52'25.35147"E
15.	13°30'27.55934"N	79°52'25.35147"E
16.	13°30'27.54978"N	79°52'25.35147"E
17.	13°30'28.04013"N	79°52'25.35147"E
18.	13°30'28.45934"N	79°52'25.35147"E
19.	13°30'29.87950"N	79°52'25.35147"E
20.	13°30'29.76306"N	79°52'25.14566"E
21.	13°30'30.15075"N	79°52'25.71613"E
22.	13°30'30.54187"N	79°52'25.48525"E
23.	13°30'29.83620"N	79°52'24.95866"E
24.	13°30'30.20153"N	79°52'24.02374"E
25.	13°30'30.58292"N	79°52'22.73515"E
26.	13°30'31.26036"N	79°52'22.70204"E
27.	13°30'31.17807"N	79°52'21.01400"E
28.	13°30'32.12804"N	79°52'20.59281"E
29.	13°30'34.32091"N	79°52'21.22824"E
30.	13°30'32.79509"N	79°52'26.60845"E
31.	13°30'33.43651"N	79°52'25.70074"E
32.	13°30'32.66346"N	79°52'25.06965"E
33.	13°30'31.95469"N	79°52'25.99065"E
34.	13°30'31.52923"N	79°52'25.67776"E
35.	13°30'31.20341"N	79°52'26.35253"E
36.	13°30'32.23598"N	79°52'27.00881"E
37.	13°30'32.58339"N	79°52'26.45282"E

- ii. It is a semi-mechanized open cast mine. Life of mine is 3.08 Years. The total mine lease area is 4.569 Ha.

This proposal has been referred to SEAC, A.P along with all the documents submitted by the proponent for their appraisal and for their specific recommendations on EC aspect. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on 24.09.2020 . The proposal is for expansion of **4.569 Ha Road Metal & Building Stone mine** from 17,096.22 m<sup>3</sup>/annum to 2,13,439 m<sup>3</sup>/annum. The project falls under B2 category as per the cluster letter issued by ADMG. The proponent and their

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Consultant, M/s. Pioneer Enviro Labs have attended the meeting. After detailed deliberations on the proposal, the committee recommended to issue Environmental Clearance. The proponent volunteered to allocate sufficient funds for providing two hospital beds to nearest PHC, as a part of Corporate Social Responsibility (CSR) activity. The committee in the appraisal report clearly stated that they have approved the approved Mining Plan, Form-I/II, PFR/DPR and EMP for compliance by the proponent. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 30.09.2020 examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC. The SEIAA, A.P hereby accords Environmental Clearance to the project as mentioned at Para no. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

**Part A. Special Conditions:**

- i. The proposal shall not attract the following acts & Rules: Forest act 1980, Wild life (Protection) act,1972; CRZ notification, 2011; The eco sensitive areas as notified under EP act,1986; Critically polluted areas as notified by CPCB and also shall not harm live stocks and human beings and disturb their activities.
- ii. The proponent volunteered to allocate sufficient funds for providing two hospital beds to nearest PHC, as a part of Corporate Social Responsibility (CSR) activity.
- iii. The project proponent shall maintain the setback distance of 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled.
- iv. The avenue plantation with tall plants of at least 1.5m height for 1 km length of the approach road on either side of the road is to be developed and maintained. Entire greenbelt should be developed in the first year itself.
- v. The proponent is advised to ensure safety to animal and public life.

**Part B. Specific Conditions:**

**1. Air Pollution:-**

- i. Suitable drilling & cutting method shall be adopted to control dust emissions, as per approved mining plan.
- ii. The proponent shall not use explosives for blasting due to the close proximity of the habitation.
- iii. Greenbelt shall be developed along the boundary of mining lease area and also in back filled and reclaimed areas with tall growing native species in consultation with the local DFO/Agriculture Department. The proponent of mine shall carry mining operations in such a manner so as to cause least damage to the flora of the mining area and nearby areas. He shall take immediate measures for planting in the same area or any other area selected by authorities not less than twice the number of trees going to be felled by

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mining operations. He shall also take measures for restoration of other flora /fauna if damaged by mining operations. In case any felling or damage to fauna and flora is involved, prior permission shall be taken from the concerned regulatory authority, by the proponent, without which mining shall not be taken up.

- iv. Effective safe guard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul road, loading and unloading point and transfer points. It shall be ensured that the ambient air quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. Prior concurrence of regulatory Authority must be obtained by the proponent.
- v. The proponent of mine shall carry air quality monitoring in the core zone as well as buffer zone for RSPM and Noise levels. Location of monitoring stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with Andhra Pradesh Pollution Control Board. The data so recorded should be regularly submitted to the Ministry including its Regional office located at Chennai and the Andhra Pradesh Pollution Control Board/Central Pollution Control Board once in six months. Prior concurrence of regulatory Authority must be obtained by the proponent
- vi. The proponent shall construct graded roads connecting the mining area to the nearby roads to avoid dust nuisance due to vehicular movements. Prior concurrence of regulatory Authority must be obtained by the proponent.
- vii. The proponent shall take precautions against noise arising out of mining operations and shall be abated or controlled at the source so as to keep it within the permissible limits notified under Environmental (Protection) Act, 1986 / Noise Pollution(Regulations & Control) Rules, 2010 by implementing the following noise control measures.
  - Proper and regular maintenance of vehicles and other equipment
  - The proponent shall ensure that there shall be no excessive noise, while taking up mining activity.
  - The workers employed shall be provided with protection equipment and earmuffs etc.
  - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- viii. Whenever any damage to public buildings or monuments is apprehended due to their proximity to the mining lease area, scientific investigations shall be carried out by the holder of mining lease so as to keep the ground vibrations

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caused by blasting operations within safe limit. In such cases, Prior concurrence of concerned Regulatory Authority must be obtained by the proponent, without which, mining shall not be taken up.

- ix. The proponent shall not take-up mining activity unless he obtains the safety clearance certificate from the Govt. competent authority.

**2) Water Pollution:-**

- i. As per records the source of water is bore well. Total water requirement is **3.0 KLD** shall be used for Dust suppression; Development of green belt; Domestic purpose.
- ii. Garland drain and Siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly. Prior concurrence of Regulatory Authority concerned shall be taken for this activity before taking up mining.
- iii. The proponent of the mine shall take all possible precautions to prevent or reduce the discharge of toxic and objectionable liquid effluents from mine, workshop, tailing ponds into surface bodies, ground water aquifer and useable lands to a minimum. The effluents shall be suitably treated, if required, to conform to the general standards notified under Environmental (Protection) Act, 1986. Prior concurrence of Regulatory Authority concerned shall be taken for this activity before taking up mining.
- iv. Monitoring of ground water level and quality should be carried out quarterly by the project proponent in and around the project area in consultation with State Ground Water Department/Central Ground Water Authority and data thus collected shall be submitted regularly to the MoE&F and its Regional Office Chennai, CGWA, and the Regional Director, Central Ground Water Board, Hyderabad. If at any stage, it is observed that the ground water table is getting depleted due to the mining activity, necessary correction measures shall be carried out.
- v. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting in consultation with concerned Regulatory Authority.
- vi. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

**3) Solid Waste :-**

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- i. **Topsoil:** Wherever top soil exists and is to be excavated for mining operations, remove it separately and the top soil so removed shall be utilized for restoration or rehabilitation of the land, which is no longer required for mine operations or for stabilizing or landscaping the external dumps. Whenever the top soil cannot be utilized concurrently, it shall be stored separately for future use. Prior concurrence of Regulatory Authority must be taken for this activity.
- ii. **Overburden:** The proponent of mine shall take steps so that the overburden, waste rock, rejects and fines generated during mining operations shall be stored in separate dumps preferably on impervious grounds. The waste rock, overburden etc. shall be backfilled into the mine excavations so as to restore the land to its original use as far as possible. In the case of non feasibility of back filling, the waste dump shall be suitable terraced and stabilize through the vegetation. The proponent shall maintain proper angle of repose to ensure stability to the dump. Prior concurrence of Regulatory Authority must be taken for this activity.
- iii. The proponent of the mine shall construct required number of retaining walls to provide stability to the dumps. Dimensions of the retaining walls shall be based on the rainfall data. Prior concurrence of Regulatory Authority must be taken for this activity
- iv. The proponent of mines shall construct required number of garland drains to arrest mineral particles being carried away as runoff during rainy seasons around the dump yards. Dimensions of the garland rains shall be based on rainfall data Prior concurrence of Regulatory Authority must be taken for this activity.
- v. The proponent of the mine shall undertake phased restoration, reclamation and rehabilitation of the lands affected by the mining operations and shall complete this work before the conclusion of such operations and the abandonment of the mine. This activity shall be taken up under the guidance of Appropriate Regulatory Authority, by the proponent, to ensure that environment is protected.
- vi. The proponent will be squarely responsible for proper implementation of solid waste management plan, prevention of air pollution, water pollution, and any other kind of pollution/health hazard.

**Part C. General Conditions:**

- i. This order is valid for a period of 3.08 years or the expiry date of mine lease or land lease period issued by the Government of A.P., whichever is earlier.
- ii. While giving CFE/CFO, the APPCB has to ensure compliance of guidelines

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issued in G.O RT No 239 dt 16.04.2020 and Memo. No/ covid-19/2020/HMFW dt 18.04.2020 issued by Medical, Health and Family welfare department. Government of AP and the Ministry of Home Affairs order No 40-3/2020/DM-DA dt 15.04.2020 scrupulously.

- iii. The proponent shall scrupulously follow any conditions stipulated by Revenue department/ Panchayat Raj/ Municipal administration/local self government bodies (Gram panchayat/Gram secretariat) in ensuring safety to human and animal life. The APPCB to ensure the same while according CFE/CFO. The APPCB to ensure the same while according CFE/CFO.
- iv. Proponent shall ensure that there is no disturbance to flora and fauna. Serenity of nature must be protected at any cost.
- v. In respect of government land for mining, the responsibility fixed on AD mines to check whether necessary clearances from revenue department are obtained.
- vi. In case of patta land while granting mine lease ADMG should verify the land lease documents.
- vii. In respect of forest land given in lease for mining, the proponent shall scrupulously adhere to the mining conditions stipulated by the forest department, Government of Andhra Pradesh.
- viii. Any change in mining plan/ production/ mining methodology the proponent shall apply afresh EC.
- ix. While taking up mining activity the proponent shall meticulously follow approved mining plan/Form-1/EMP.
- x. Once in a year proponent shall conduct impact analysis on environment by reputed institute recognized by Director General, Mines and Safety.
- xi. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act and effectively comply with all the conditions stipulated thereof.
- xii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.
- xiii. Personnel working in dusty areas shall be provided with protective respiratory devices and they should wear, and they should also be provided with adequate training and information on safety and health aspects. Prior instructions and guidance of Regulatory authority shall be taken for this activity.

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- xiv. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
- xv. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed. Prior instructions and guidance of Regulatory authority shall be taken for this activity.
- xvi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xvii. The funds earmarked for environmental protection measures (**Capital cost Rs.3.42 Lakhs and Recurring cost Rs.3.3 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Chennai.
- xviii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017- IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Chennai.
- xix. Officials from the Regional Office of MOEF&CC, Chennai / The SEIAA, Andhra Pradesh through the Andhra Pradesh Pollution Control Board, who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Chennai.
- xx. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment & Forests, its Regional Office, Chennai, SEIAA, Zonal Office of Central Pollution Control Board, Bangalore, District Collector and A.P. Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions including results of monitored data on their websites and shall update the same periodically.
- xxi. Post Environment Clearance Monitoring: It shall be mandatory for the project manager to submit half yearly compliance reports in respect of the stipulated prior EC terms and conditions in hard and soft copy to SEIAA on

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1st June and 1st December of each calendar year. (Refer 10(i) and 10(ii) of S.O. 1533(E) of Ministry of Environment and Forests Notification, New Delhi, dt 14<sup>th</sup> September, 2006.).

- xxii. The APPCB shall monitor the EC conditions stipulated by SEIAA as per GO MS No 120 dated 01.11.2018 of EFS&T Dept., and ensure the compliance.
- xxiii. The proponent shall obtain prior permissions and continued guidance from regulatory authorities for all the above conditions wherever it is required.
- xxiv. All safety norms as stipulated in various laws and statutes shall be scrupulously followed by the proponent. PCB shall ensure compliance to the conditions stipulated by SEIAA.
- xxv. The Proponent shall follow G.O. Ms. No. 107 dated 30.07.2016 of Industries and Commerce (Mines-II) Department, wherever applicable.
- xxvi. Consent for Establishment<sup>23</sup> shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act before the start of any activity /construction work at site.
- xxvii The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xxviii The environmental statement for each financial year ending 31<sup>st</sup> march in Form-V as mandated is to be submitted by the project proponent to the A.P. Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional office of the Ministry of Environment and Forests, Chennai by e-mail.
- xxix. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xxx. The proponent shall obtain all other mandatory clearances from respective departments before taken-up the mining activity.
- xxxi. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

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- xxxii Concealing the factual data or submission of false fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xxxii The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxxii SEIAA also reserves the right to cancel the EC issued at anytime, if EC has been obtained by the proponent through suppression of any information or furnishing false information.
- xxxv The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

**MEMBER SECRETARY,  
SEIAA, A.P.**

**MEMBER,  
SEIAA, A.P.**

**CHAIRMAN,  
SEIAA, A.P.**

Special Secretary To Govt

To

Sai Lakshmi Balaji Infrastructure Private Limited,  
Sri T. Damodara Reddy, Director,  
Vignana Nagar, Varadaiahpalem (V & M),  
Chittoor District-517541.  
Ph.9440274694

Copy to:

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Tirupati, APPCB for information.
4. The Regional Officer, MOEF&CC, GOI, Chennai for kind information.
5. The Secretary, MOEF&CC, GOI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.
7. The District Collector, Chittoor District, Andhra Pradesh for kind information.

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THE SEIAA,AP, HAS APPROVED THE ORDER IN e-OFFICE

J.C.F.B.O

  
Environmental Engineer  
State Environment Impact  
Assessment Authority  
Govt. Of Andhra Pradesh

**GOVERNMENT OF ANDHRA PRADESH  
ABSTRACT**

EFS&T Department – Notify the A.P. Pollution Control Board, Vijayawada as the Monitoring Agency to monitor compliance with the terms and conditions of Environmental and CRZ Clearance (s) granted by the SEIAA and DEIAA - Notification - Orders - Issued.

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**ENVIRONMENT, FORESTS, SCIENCE & TECHNOLOGY (SEC.I) DEPARTMENT**

**G.O.MS.No. 120**

**Dated: 01-11-2018.  
Read the following.**

From the Addl.PCCF (Central), MoEF&CC, GoI, Regional Office (South Eastern Zone), Chennai, Lr.F.No.DP/12.1/2016-17/ROSEZ/Mon.SEIAA & DEIAA/1458, Dt. 12.09.2017.

&&&

**ORDER:**

The following notification shall be published in an Extraordinary issue of the Andhra Pradesh Gazette; Dated.01.11.2018.

**NOTIFICATION**

In pursuance of the Ministry of Environment, Forests & Climate Change, Letter F.No.DP/12.1/2016-17/ROSEZ/Mon.SEIAA & DEIAA/1458, Dt. 12.09.2017, the Governor of Andhra Pradesh hereby notify the Andhra Pradesh Pollution Control Board, Vijayawada as the Monitoring Agency to monitor compliance with the terms and conditions of Environmental and CRZ Clearance (s) granted by the State level Environment Impact Assessment Authority and District level Environment Impact Assessment Authority of Andhra Pradesh, with immediate effect.

2. The Member Secretary, Andhra Pradesh Pollution Control Board shall take further necessary action in the matter accordingly.

**(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)**

**G. ANANTHA RAMU  
PRINCIPAL SECRETARY TO GOVERNMENT**

To  
The Member Secretary, A.P. Pollution Control Board, Vijayawada  
The Member Secretary, SEIAA, O/o Andhra Pradesh Pollution Control Board  
All District Magistrate & Collectors in the State  
Copy to:  
The PS to Minister for EFS&T  
The PS to Principal Secretary, EFS&T  
The Law (G) Department  
The MoEFS&CC, Regional Office (South Eastern Zone),  
1<sup>st</sup> & 2<sup>nd</sup> Floor, HEPC Building No. 34,  
Cathedral Garden Road, Nungam Bakkam, Chennai.

**//FORWARDED:: BY ORDER//**

**SECTION OFFICER**



## ANDHRA PRADESH POLLUTION CONTROL BOARD

REGIONAL OFFICE, TIRUPATI

1<sup>st</sup> Floor, APSFC building, N.T.Road, Tirupati – 517 501

**A.Narendra Babu,  
Environmental Engineer**

Tele : 0877- 2253981  
Email : rotpt-ee1@appcb.gov.in

**Lr. No. C-1027/APPCB/RO/TPT/2022 - 209**

**Dt: 15.02.2022**

**To  
The Member Secretary,  
AP Pollution Control Board,  
Board office, Vijayawada.**

**Sir,**

**Sub:** APPCB – RO – Tirupati – Hon'ble NGT Case Original Application No. 247 of 2021 (SZ) filed by Sri D.Damodara Raju resident of P.V.Puram (V), Sathyavedu (M), Chittoor District on violations of Environmental clearance conditions, Illegal mining and Consent For Establishment (CFE) & Consent For Operation (CFO) conditions by M/s. Sai Lakshmi Balaji Infrastructure Private Limited, P.V.Puram (V), Sathyavedu (M), Chittoor District report submitted – Reg.

**Ref:** 1. Original Application No. 247 of 2021 (SZ) filed by Sri D.Damodara Raju at Hon'ble NGT.  
2. EC Order No. SEIAA/AP/CTR-78/2013-793, Dt.08.05.2013.  
3. CFE Order No. CTR-615/PCB/ZOK/CFE/2013-550, Dt.24.09.2013.  
4. CFO Order No. CTR-615/APPCB/ZO-KNL/CFO/2019, Dt. 18.02.2020 which was valid up to 31.01.2022.  
5. Expansion EC order No. SEIAAAP/CTR/MIN/02/2020/1733-493, Dt. 23.10.2020.  
6. Expansion CFE order No. CTR-615/PCB/ZO-KNL/CFE/2020, Dt. 10.11.2020.  
7. Expansion CFO order No. CTR-615/APPCB/ZO-KNL/CFO/2020, Dt. 04.01.2021 which is valid up to 30.11.2025.

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With reference to 1<sup>st</sup> cited above it is to submit that, Sri D.Damodara Raju resident of P.V.Puram (V), Sathyavedu (M), Chittoor District have filed Original Application No. 247 of 2021 at Hon'ble NGT (SZ), Chennai on violations of Environmental clearance conditions, Illegal mining and Consent For Establishment (CFE) & Consent For Operation (CFO) conditions by M/s. Sai Lakshmi Balaji Infrastructure Private Limited, P.V.Puram (V), Sathyavedu (M), Chittoor District.

With reference to 2<sup>nd</sup> cited above M/s. Sai Lakshmi Balaji Infrastructure Private Limited have obtained Environmental Clearance (EC) and subsequent Consent For Establishment (CFE) and Consent For Operation (CFO) valid upto 31.01.2022 for Mining of Recovery Aggregate – 17,096.22 Cum/Year and Mining of Rock sand – 2011.32 Cum/Year in an area of 4.569 Ha through reference 3<sup>rd</sup> and 4<sup>th</sup> cited. (Copies enclosed for kind perusal).

With reference to 5<sup>th</sup> cited above M/s. Sai Lakshmi Balaji Infrastructure Private Limited have obtained Environmental Clearance (EC) Expansion for producing Mining of Recovery aggregate from 17,096.22 cum/year to 2,13,439 m<sup>3</sup>/annum & Mining of Rock sand – 2011.32 Cum/year and subsequent Consent For Establishment (CFE) and Consent For Operation (CFO) valid upto 30.11.2025 for Mining of Recovery Aggregate – 2,13,439 m<sup>3</sup>/annum and Mining of Rock sand – 2011.32 Cum/Year in an area of 4.569 Ha. through reference 6<sup>th</sup> and 7<sup>th</sup> cited. (Copies enclosed for kind perusal).

In view of the above, Board officials have conducted detailed inspection on 12.02.2022 and observed the following non-compliance in the existing CFO order issued by the Board on 04.01.2021 vide order No. CTR-615/APPCB/ZO-KNL/CFO/2020 which is valid up to 30.11.2025 is as follows:

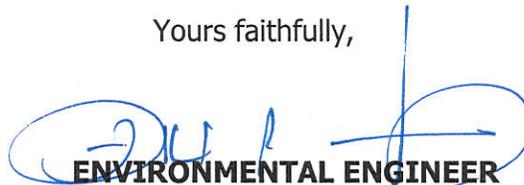
- i. The mining unit has not constructed retention/toe walls at the foot of the dumps.**
- ii. The mining unit has not developed shrubs / grass species for stabilization of worked out slopes.**
- iii. The mining is storing the overburden dump outside the mining lease area and not provided Garland drain around the dump.**
- iv. The mining unit has not provided graded roads.**
- v. The mining project has not developed greenbelt along the mine lease area with tall growing trees, But, developed compensatory greenbelt at an area of 6.0 Ac in the mining area at available vacant places.**
- vi. The mining seepage water is not being utilized in the mining area and discharged to the natural drain through pumping.**

During the inspection, Board officials have carried out Ambient Air Quality Monitoring on at adjacent to the mining area and also analyzed the water collected mine pit area. The analysis reports are here with enclosed for kind perusal. (Annexure –I). on observation on the Analysis reports it was found that, the Air emissions are within the standards stipulated by Central Pollution Control Board (CPCB) and also the characteristics of water collected in the mine pit are also found to be within the standards stipulated by Central Pollution Control Board (CPCB). The condition wise compliance report on the conditions stipulated in the CFO order No. CTR-615/APPCB/ZO-KNL/CFO/2020, Dt.04.01.2021 which is valid up to 30.11.2025 is here with enclosed for kind perusal. (Annexure –II).

It's also submitted that, the Hon'ble NGT was constituted a committee comprising of 1) a Senior Scientist from State Environment Impact Assessment Authority (SEIAA), State of Andhra Pradesh 2) a Senior Officer from Ministry of Environment, Forests and Climate Change (MoEF& CC), Integrated Regional Office, Vijayawada, 3) a Senior Officer from Andhra Pradesh Pollution Control Board (APPCB) as nominated by its Chairman 4) The Deputy Director of Mines and Geology, Chittoor District as a nodal officer for Joint inspection. In obedience to the Directions of Hon'ble NGT the committee have already completed the inspection and submitted a joint inspection report.

Submitted.

Yours faithfully,

  
**ENVIRONMENTAL ENGINEER**

	<b>ANDHRA PRADESH POLLUTION CONTROL BOARD REGIONAL OFFICE I FLOOR, APSFC BUILDING, NT ROAD, TIRUPATI</b>
A Narendra Babu Environment Engineer	Email: <a href="mailto:rotpt-ee1@appcb.gov.in">rotpt-ee1@appcb.gov.in</a> Phone (O) : 0877-2253981

**WATER ANALYSIS REPORT**

Sample Source	M/s. Sai Lakshmi Balaji Infrastructure Pvt., Ltd., (Mine Lease Area-4.568 Ha Road Metal Building Stone), Sy. No.140/1,3,4,5,7 to 13,16,141/3,4,6,7,8, of P.V. Puram (V), Satyavedu (M), Chittoor District.	
Sample No & Location	20220218- Water Sample Collected from Check dam-1 in West direction of the Mine 20220219- Water Sample Collected from Check dam-2 in South-East direction of the Mine 20220220 - Water Sample Collected from Bore well at Quatres Area	
Sampling date: 12.02.2022	Sample received on: 12.02.2022	Report issued on: 15.02.2022
Sampling done by	EE & Analyst Gr-I, Regional office, Tirupati	

S. No	Parameters	18	19	20
1	pH	7.70	7.82	7.38
2	Total Suspended Solids (SS)	92	78	106
3	Total Dissolved Solids (TDS)	582	560	918
4	Chemical Oxygen Demand (COD)	244	262	386
5	Total Hardness (as CaCo <sub>3</sub> )	472	546	336
6	Calcium (as Ca <sup>++</sup> )	62	74	58
7	Magnesium (as Mg <sup>++</sup> )	82	86	43
8	Total Alkalinity (as CaCo <sub>3</sub> )	184	178	248
9	Chlorides (as Cl <sup>-</sup> )	320	274	318
10	Sulphates (as So <sub>4</sub> <sup>2-</sup> )	146	134	174

**Note:**

1. The Results of all parameters are expressed in mg/l except p<sup>H</sup>
2. Results are related to samples as received at the Laboratory.

V. Suddhika  
ANALYST GR I

  
ENVIRONMENTAL ENGINEER

	<b>ANDHRA PRADESH POLLUTION CONTROL BOARD REGIONAL OFFICE I FLOOR, APSFC BUILDING, NT ROAD, TIRUPATI</b>
<b>A Narendra Babu Environment Engineer</b>	Email: <a href="mailto:rotpt-ee1@appcb.gov.in">rotpt-ee1@appcb.gov.in</a> Phone (O) : 0877-2253981

**AMBIENT AIR QUALITY MONITORING ANALYSIS REPORT**

Sample Reg. No.	:	Report No. 202202025
Sampling Location	:	M/s. Sai Lakshmi Balaji Infrastructure Pvt., Ltd., (Mine Lease Area-4.568 Ha. Road Metal & Building Stone), Sy. No.140/1,3,4,5,7to 13,16,141/3,4,6,7,8, of P.V. Puram (V), Satyavedu (M), Chittoor District.
Sampling point	:	Ambient Air Quality Monitoring conducted South- East Direction of the operating Mine.
Sample height from ground level	:	About 02 Meters
Sampling site is in up wind or downwind of the source	:	Down wind direction
Purpose of sampling	:	Complaint
Sample collected by	:	EE & Analyst Gr-I, Regional Office, Tirupati
Sampling Date	:	12.02.2022
Sample Submit date	:	13.02.2022
Sample analyzed on	:	14.02.2022
Date of Issue of report	:	14.02.2022

Parameters	Average Values in $\mu\text{g}/\text{m}^3$	NAAQM Standard in $\mu\text{g}/\text{m}^3$
Particulate Matter (PM <sub>10</sub> )	89	100
Sulphur Dioxide	5.6	80
Nitrogen Dioxide	16.2	80

**Remarks:**

1. Results are related to sample as received and tested
2. Ambient Air Quality Monitoring conducted South- East Direction of the operating Mine.
3. During monitoring wetting of the roads with tractor mounted tanker was observed.
4. Particulate Matter (PM<sub>10</sub>) is exceeding the Consent standard.

  
Analyst-Gr-I

  
ENVIRONMENTAL ENGINEER

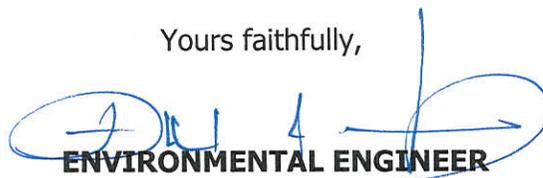
**Conditions wise compliance report on the CFO Order No. CTR-615/APPCB/ZO-KNL/CFO/2020, Dt.04.01.2021 which is valid up to 30.11.2025.**

Sl.No	Conditions	Compliance															
1	<p><b>Water:</b> The project authority shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below</p> <table border="1"> <thead> <tr> <th>Sl No</th> <th>Purpose</th> <th>Total Quantity after expansion</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Dust suppression</td> <td>1.6 KLD</td> </tr> <tr> <td>2</td> <td>Development of Greenbelt</td> <td>1.0 KLD</td> </tr> <tr> <td>3</td> <td>Domestic purpose</td> <td>3.4 KLD</td> </tr> <tr> <td colspan="2">Total:</td> <td><b>6.0 KLD</b></td> </tr> </tbody> </table>	Sl No	Purpose	Total Quantity after expansion	1	Dust suppression	1.6 KLD	2	Development of Greenbelt	1.0 KLD	3	Domestic purpose	3.4 KLD	Total:		<b>6.0 KLD</b>	<p>Mining unit utilizes water only for Dust suppression, Development of Greenbelt and Domestic purpose and does not generates any process effluents.</p> <p>The Domestic effluents are being disposed into septic tank followed by soak pit.</p>
Sl No	Purpose	Total Quantity after expansion															
1	Dust suppression	1.6 KLD															
2	Development of Greenbelt	1.0 KLD															
3	Domestic purpose	3.4 KLD															
Total:		<b>6.0 KLD</b>															
2	The project authority shall provide septic tank followed by soak pit within 30 days for disposal of domestic effluents.	Complied.															
3	<p><b>Air:</b> The project authority should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 outside the mine lease area at the boundary of the mine, as prescribed below.</p> <table border="1"> <thead> <tr> <th>S.No</th> <th>Parameters</th> <th>Standards in <math>\mu\text{g}/\text{m}^3</math></th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Particulate Matter(PM10)</td> <td>100</td> </tr> <tr> <td>2</td> <td>Particulate Matter (PM2.5)</td> <td>60</td> </tr> <tr> <td>3</td> <td>SO2</td> <td>80</td> </tr> <tr> <td>4</td> <td>NOx</td> <td>80</td> </tr> </tbody> </table>	S.No	Parameters	Standards in $\mu\text{g}/\text{m}^3$	1	Particulate Matter(PM10)	100	2	Particulate Matter (PM2.5)	60	3	SO2	80	4	NOx	80	<p>The mining project is complied with the Environmental standards prescribed with regard to Particulate Matter (PM10). The analysis report is here with enclosed, which was conducted during inspection of Board officials dt. 19.12.2020.</p>
S.No	Parameters	Standards in $\mu\text{g}/\text{m}^3$															
1	Particulate Matter(PM10)	100															
2	Particulate Matter (PM2.5)	60															
3	SO2	80															
4	NOx	80															
4	The project authority shall carry out open cast by semi-mechanized mining only.	Complied															
5	The project authority shall maintain the operation of deployed water tanker exclusively for water sprinkling in the mine haulage roads for dust suppression.	Complied. Deployed water tanker exclusively for water sprinkling in the mine haulage roads for dust suppression.															
6	<p>The project authority shall implement the following measures to reduce the air pollution during the transportation of the mineral.</p> <ul style="list-style-type: none"> <li>Roads shall be graded to mitigate the dust emissions.</li> <li>Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.</li> <li>Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust.</li> </ul>	<ul style="list-style-type: none"> <li>Not complied. Mining unit is not provided graded roads.</li> <li>Complied. The mining unit is covered with tarpaulin during transportation.</li> <li>Complied. Deployed water tanker exclusively for water sprinkling in the mine haulage roads for dust suppression</li> </ul>															
7.	<p><b>Solid Waste:</b> The project authority shall dispose solid waste (Non Hazardous) as follows:</p> <table border="1"> <thead> <tr> <th>Sl. No</th> <th>Name of the Solid waste</th> <th>Quantity</th> <th>Disposal</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Waste</td> <td>1113.065 m3/Year</td> <td>Shall be dumped in their mining area as per the direction of the Dept. of Mines &amp; Geology.</td> </tr> </tbody> </table>	Sl. No	Name of the Solid waste	Quantity	Disposal	1	Waste	1113.065 m3/Year	Shall be dumped in their mining area as per the direction of the Dept. of Mines & Geology.	<p>Not complied. The mining unit is storing the generated solid waste outside the mining area. The waste is being stored in a patta land belonging to the mine lease owner.</p>							
Sl. No	Name of the Solid waste	Quantity	Disposal														
1	Waste	1113.065 m3/Year	Shall be dumped in their mining area as per the direction of the Dept. of Mines & Geology.														

8	<p>The project authority shall provide and maintain the following measures to control erosion of dumps within 30 days.</p> <ul style="list-style-type: none"> <li>• Retention/toe walls at the foot of the dumps</li> <li>• Stabilization of worked out slopes by planting appropriate shrub / grass species on the slopes.</li> <li>• Garland drain around the dump for diversion of storm water. The garland drain shall be routed through siltation pond of adequate size.</li> </ul>	<p>Not complied. The mining unit has not provided Retention/toe walls, planting of appropriate shrub and also not provided Garland drain around the dump for diversion of storm water.</p>
9	<p>Wherever top soil exists during mining operation shall be removed and stacked separately so as to utilize for restoration or rehabilitation of the land</p>	<p>Complied. Top soil is stopped separately and presently, utilizing for Greenbelt development.</p>
10	<p>The project authority shall not dump the overburden, top soil etc., generated during the mining operations outside the mine lease area under any circumstances</p>	<p>Not complied. The mining unit is storing the overburden soil at outside the mine lease area at an extent of 0.33 Ha belongs to the mining lease owner.</p>
11	<p><b>Other Conditions:</b> The project authority shall develop greenbelt along the mine lease area with tall growing trees with wide leaf area in this monsoon.</p>	<p>Not complied. But, industry has developed Greenbelt at an area of about 6.0 Ac. with Eucalyptus.</p>
12	<p>The project authority shall submit the compliance report on the Consent for Operation (CFO) conditions for every six months i.e. on 1st January and 1st July of the year to Regional Office, Tirupati on regular basis.</p>	<p>Not complied. The mining unit has not submitted the compliance on the Consent For Operation condition.</p>

Submitted

Yours faithfully,

  
**ENVIRONMENTAL ENGINEER**

 सत्यमेव जयते	<b>State Level Environment Impact Assessment Authority (SEIAA)</b> <b>Andhra Pradesh</b> <b>Ministry of Environment, Forests &amp; Climate Change,</b> <b>Government of India</b> D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010.
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**Lr.No.31/SEIAA/Legal/NGT/2021**

05/02/2022

**To**  
**Sri. V.G. Venkata Reddy,**  
**Director of Mines and Geology,**  
**5th Floor, 'B' Block,**  
**Sri Anjaneya Towers,**  
**Ibrahimpatanam, Vijayawada.**

Sir,

Sub: SEIAA - NGT Case O.A.No.247 of 2021 (SZ) Tribunal order , dt: 04.01.2022 - SEIAA,AP - Nomination of Member to Joint Committee - Reg.

Ref: Hon'ble NGT order dated 04.01.2022 in O.A.No. 247 of 2021 (SZ).

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In the reference cited above the Hon'ble National Green Tribunal (SZ), Chennai order dt.04.01.2022 in O.A.No.247/2021 (SZ), issued orders that in order to ascertain the genuineness of the allegations made and also alleged violations said to have been committed by the respondents, appointed a Joint Committee comprising of (1) Senior Officer from Andhra Pradesh State Environment Impact Assessment Authority, (2) A Senior Officer from Ministry of Environment forest and Climate Change (MoEF&CC), Integrated Regional Office, Vijayawada, (3) Senior Officer from the Andhra Pradesh Pollution Control Board (APPCB) as nominated by its Chairman and (4) The Deputy Director, Mines & Geology, Greampet , Chittoor District, Andhra Pradesh to inspect the area in question and submit a factual as well as action taken report, if any violation are found.

The committee is directed to submit the reports to this Tribunal on or before 16.02.2022 by e-filling in the form of searchable PDF/QCR Supportable PDF and not in the form of image PDF along with necessary hardcopies to be produced as per rules.

The Department of Mines & Geology, Andhra Pradesh is the Nodal Agency for co-ordination and also for providing necessary logistics. Copy of the Hon'ble NGT Order dated 04.01.2022 is enclosed.

Prof. K .Tyagaraju, Member, SEAC, A.P., Professor, Bio- Chemistry SV University Tirupathi (Mobile:No.9849063289), e-mail: thyagarajuk\_1999@yahoo.com) is nominated to represent SEIAA, Andhra Pradesh to this Joint Committee.

Yours faithfully,

Chairman

Chairman  
SEIAA, A.P.

Copy to :

1. Prof. K .Tyagaraju, Member, SEAC, A.P for information and necessary co-ordination as a member of Joint Committee.
2. The Chairman, SEAC, A.P. for information.